

File No. 11014/01/2022-QA  
**Food Safety and Standards Authority of India**  
(A statutory Authority established under the Food Safety and Standards Act, 2006)  
(Quality Assurance Division)  
**FDA Bhawan, Kotla Road, New Delhi - 110002**

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**Dated, the 31<sup>st</sup> October, 2023**

**ORDER**

This Order is in supersession of the RAFT Order No. 11014/09/2020-QA dated 31<sup>st</sup> March, 2021.

2. FSSAI grants approval to the Rapid Analytical Food Testing (RAFT) kits/equipment/methods for use in both screening and surveillance purpose. A Certificate of Conformance is subsequently issued to the applicant which is valid for a period of three years from the date of issue.

3. It has been decided that the applicants may use "RAFT Logo" (Annexure I) along with "certificate number", "validity period" and "barcode of the certificate" on the approved RAFT kits/equipment/methods.

4. Further, in case of RAFT kits/equipment/methods which test multiple parameters, but approval has been granted for testing of only few of the parameters; it is mandatory to add the following disclaimer on the said kits/equipment/methods:

*"The ..... (name of RAFT kit/equipment/method) has been approved by FSSAI (RAFT) only for testing of ..... (list of approved parameters) in ..... (list of approved food categories/matrices)".*

5. The applicants should ensure that Certificate number and validity must be as mentioned on the certificate.

6. Further, the applicants shall submit a self-declaration form (Annexure II) to FSSAI within 2 days of initiating the process to print aforesaid information on the rapid kit/equipment.

This issues with the approval of Competent Authority.

(Dr. Satyen K. Panda)  
Advisor (QA)

To:

(i) IT Division, FSSAI – for uploading on FSSAI website

Copy to:

(i) PS to Chairperson, FSSAI  
(ii) PS to CEO, FSSAI



**(Company letter head)**

**SELF-DECLARATION**

..... (Name of company) has developed a Rapid Analytical Food Testing Kit/Equipment/Method to assess the safety and/or quality parameters of ..... (Name of Food Product/Category).

2. FSSAI has assessed the Rapid Analytical Food Testing Kit/Equipment/Method and found the same to be useful for ..... (as per certificate issued)

3. .... (Name of company) is allowed to use the logo of RAFT alongwith “certificate number”, “validity period” and “barcode of the certificate” together.

4. I ..... (Name of authorized signatory) hereby declare that all the information i.e. RAFT logo, certificate number, validity period and barcode of the certificate is as per instructions by FSSAI only. FSSAI has the right to withdraw the approval and permission to use RAFT logo etc. if information provided is found to be misleading/incorrect; without any prior notice.

Name of the authorized personnel .....

Signature and Stamp.....

Contact details.....